

Notification

In the exercise of powers vested in him under Article 229 of the Constitution of India, Hon'ble the Chief Justice, High Court of Himachal Pradesh has been pleased to determine the terms and conditions of engagement of Law Clerks-cum-Research Assistants and other matters incidental thereto, as under:-

1. **Educational Qualification:** The incumbent must have done LLB degree/LLM from a recognized University or institution within three years from the date his/her engagement as Law Clerks-cum-Research Assistant.

2. **Mode of engagement:**
 - i) Hon'ble the Chief Justice shall be authorized to engage two Law Clerks-cum-Research Assistants on his Lordship's choice and each Hon'ble Judge shall be authorized to engage one Law Clerk-cum-Research Assistant of his Lordship's choice.

 - ii) The necessary papers i.e. application(s) along with the documents in support of the educational qualification of the incumbent shall be forwarded by the Secretary of the Hon'ble Judge concerned to the Registrar General, who shall issue necessary orders regarding his/her engagement as Law Clerk-cum-Research Assistant with the Hon'ble Judge concerned.

3. **Period of Engagement:**
 - i) The tenure of engagement of the incumbent shall be for one year from the date of joining. However, the engagement is liable to be cancelled forthwith, if the act and conduct of the incumbent is not found satisfactory by the Hon'ble Judge concerned.
 - ii) The incumbent once engaged shall not be entitled for re-

engagement as Law Clerk-cum-Research Assistant.

iii) In the event of elevation/transfer/ superannuation of the Hon'ble Judge concerned, the engagement of the incumbent shall come to an end.

4. **Honorarium:**

The engagement shall be on a fixed honorarium of Rs.10,000/- per month or as determined from time to time by Hon'ble the Chief Justice.

5. **Nature of duties:**

The Law Clerk-cum-Research Assistant shall provide necessary assistance as required by the Hon'ble Judge concerned.

6. **Leave etc.:**

The incumbent shall be entitled for one day's casual leave per month. Un-availed casual leave shall be credited in his/her leave account.

7. **Residuary matters:**

Any other matter not covered by these stipulations shall be subject to the approval/orders of Hon'ble the Chief Justice.

BY ORDER

HON'BLE THE CHIEF JUSTICE

Endst.No.HHC/Estt.6(73)/2008-I-

Dated: 19.5.2016

Copy forwarded to:-

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;
2. The Accountant General (Audit), H.P., Shimla-171 003.
3. The Accountant General (A&E), H.P., Shimla-171 003.
4. The Secretaries/Private Secretaries/P.As to the Registrar General/Registrar(Judicial)/Registrar(Vigilance)/Registrar(Rules)/Registrar(Admn.)/ District & Session Judge(Leave /Training Reserve) / Registrar(Estt.)/C.P.C.
5. All the Additional Registrars/ Deputy Registrars/ Secretaries;
6. The Section Officer(Accounts) with four spare copies;
7. The Section Officer(Computers) with a request to update the High Court website in terms of this Office Order;
8. Guard file.

(Sl. No. 1, 4 to 8, High Court of Himachal Pradesh, Shimla-171001.)

Registrar (Rules)